

Press Communique

It has come to the notice of the Law Commission of India that certain sections of the media across the country are coming out with reports attributed to Hon'ble Chairman of the Commission that implementation of a Uniform Civil Code in India is constitutionally untenable and that the Code is not even an option. It is reiterated that the Commission consistently strives for the values enshrined in the Constitution, in discharge of its functions. It is also clarified that the Commission is still in the process of studying the responses received from the stakeholders and is yet to start even internal discussions on the matter.

Therefore, it is premature to arrive at such conclusions and the Commission does not subscribe to such reports as they are biased and published with ulterior motives.

Government of India
Law Commission of India
Lok Nayak Bhawan, New Delhi – 110003

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Forwarded to the Director General (M&C), Press Information Bureau, Government of India, Shastri Bhawan, New Delhi for issuing the press communique and giving it wide publicity.



[A K Upadhyay]

Joint Secretary & LO

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